

THE TIMES OF INDIA, (ENGLISH), CHENNAI AND

MALAI MALAR (TAMIL) DT. 24-09-2022, SATURDAY

LEVEL RESERVOIRS, FREE OF COST. (Interested?)

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)
**FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s K N INTERIOR
DESIGNS AND ENGINEERING PVT LTD**

Sl. No	PARTICULARS	DETAILS
1.	Name of corporate debtor	KN Interior Designs and Engineering Private Limited
2.	Date of incorporation of corporate debtor	21/04/2009
3.	Authority under which corporate debtor is incorporated / registered	ROC CHENNAI
4.	Corporate Identity No. of corporate debtor	U70102TN2009PTC071383
5.	Address of the registered office of corporate debtor	New No.41, Old No.17,16th Avenue, Ashok Nagar, Chennai, Tamil Nadu 600083
6.	Date of closure of Insolvency Resolution Process	01-06-2022
7.	Liquidation commencement date of corporate debtor	19-09-2022
8.	Name and registration number of the insolvency professional acting as liquidator	M. Murugesan, (Reg.No. 1881/PA-002/IP-NO.0527/ 2017-2018/11679)
9.	Address and e-mail of the liquidator, as registered with the Board	102/103, Block C, 3D, Aishwaryam Apartments, Barakka Road, Secretariat colony, Kilpauk, Chennai, Tamil Nadu - 600010. Email: vasamu60@gmail.com Cell: 8754037002 / 9962041074.
10.	Address and e-mail to be used for correspondence with the liquidator	M MURUGESAN, LIQUIDATOR, 102/103, Block C, 3D, Aishwaryam Apartments, Barakka Road, Secretariat colony, Kilpauk, Chennai, Tamil Nadu- 600010 Email: ckrp.kninterior.031221@gmail.com
11.	Last date for submission of claims	19-10-2022

Notice is hereby given that the National Company Law Tribunal, Special Bench-I, Chennai has ordered the commencement of liquidation of the KN INTERIOR DESIGNS AND ENGINEERING PRIVATE LIMITED on 19-09-2022
The stakeholders of KN INTERIOR DESIGNS AND ENGINEERING PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 19-10-2022 to the liquidator at the address mentioned against item No.10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator:
sd/-
Date and place: 23-09-2022, Chennai M MURUGESAN

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